

ITEM NO.4

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.17044-17045/2015

(Arising out of impugned final judgment and order dated 12/06/2015 in AFO No. 145/2015,12/06/2015 in CA No. 5998/2015 passed by the High Court of Gujarat at Ahmedabad)

SUKHABHAI NODHABHAI SINDHAV

Petitioner(s)

VERSUS

SHIVPRASAD LAHERCHAND BHIKHABHAI AND ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T.)

Date: 26/06/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
(VACATION JUDGE)

For Petitioner(s) Mr. P.H. Parekh, Sr. Adv.
Mr. E.R. Kumar, Adv.
Mr. Vishal Prasad, Adv.
Mr. Abhishek Vinod Deshmukh, Adv.
for M/s. Parekh & Co.

For Respondent(s) Mr. Sunil Gupta, Sr. Adv.
Mr. Jatin Zaveri, AOR
Mr. Neel Kamal Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the petitioner.

The special leave petitions are dismissed as not pressed.

Learned counsel for the petitioner has submitted that the trial Court may be directed to expedite the case. Accordingly, the trial Court is directed to expedite the hearing of the case.

(Chetan Kumar)
Court Master

(Renu Diwan)
Court Master